CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Review Application Nos.180/00013/2019

&
Miscellaneous Application no.322/2019

in
Original Application Nos.180/00452/2017

Wednesday, this the 27th day of March, 2019

CORAM:

HON'BLE Mr.E.K.BHARAT BHUSHANADMINISTRATIVE MEMBER HON'BLE MR. ASHISH KALIAJUDICIAL

- The Commissioner,
 Navodaya Vidyalaya Samiti,
 Department of School Educational & Literacy,
 Government of India, B-15, Institutional Area,
 Sector 62, Noida, Budh Nagar,
 Uttar Pradesh, Pin 201 309.
- The Deputy Commissioner,
 Navodaya Vidyalaya Samiti,
 (Hyderabad Region) N.L.I Building,
 Nalagandlla Road,
 Post and Village Gopanpally,
 Rangareddy District,
 Hyderabad 500 107,
 Telengana State.
- 3. The Principal, Jawahar Navodaya Vidyalaya, Maniyoor, Palayad Nada Post, Vadakara, Kozhidode District, Pin 673 521.

(By Advocate Mr.Millu Dandapani)

VS.

ORDER (BY CIRCULATION)

HON'BLE Mr.E.K.BHARAT BHUSHANADMINISTRATIVE MEMBER

The RA is filed by the respondents in OA No.452/2018. The OA was disposed of by this Tribunal on 13.06.2018. Subsequently, an MA seeking extension of time was filed by the respondents in OA and the same was disposed of on 22.01.2019 allowing two more months time for complying with the order. The Review Application is filed on 15th March, 2019.

- 2. The Review applicants have filed an MA No.322/2019 for condoning the delay in filing the RA. The RA has not stated any valid reason for the delay.
- 3. The RA is liable to be rejected on the following ground:
 - 1) Rule 17(1) of CAT (Procedure) Rules provides for a Review to be filed within 30 days from the date of receipt of copy of the

order sought to be reviewed. The Review applicants are seeking review of an order pronounced on 13.06.2018. The RA, thus is time barred. The judgment of Hon'ble Supreme Court in the case of Chennai Metropolitan Water Supply and Sewage Board Vs. T.T.Murali Babu (2014) 4 SCC 108 refers.

- 2) No error apparent on the face of the order has been cited in the Review Application meriting a review.
- 4. There is no provision for condoning the delay in filing the RA. Therefore, we are of the view that this Tribunal has no jurisdiction to condone the delay in filing the Review Application. Hence, the MA No.322/2019 is dismissed. Consequent to the dismissal of the MA the Review Application is also dismissed. No costs.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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<u>List of Annexures in R.A.No.180/00013/2019 in O.A.No.180/00452/2018</u>

- 1. **Annexure RA-1** True copy of the order in OA No.180/452/2018 dated 13.06.2018.
- 2. **Annexure RA2** True copy of the MA No.180/1368/2018.
- 3. **Annexure RA3** True copy of the order in MA No.180/1368/2018 dted 22.01.2019.